

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420
IA/1384/ND/2022 in IB/2694/ND/2019

IN THE MATTER OF:

Gupshup Technology India Pvt Ltd	...	Applicant
Versus		
Exclusife Technosoft Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Ajay Kr. Jain, Mr. Sourit Arora, Adv.
For the Respondent	: Mr. Rishabh Tripathi for Respondent No. 3 and 5, Mr. Siddharth Dutta, Adv., for R-2

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1384/ND/2022:-

Mr. Ajay Kumar Jain, Ld. Counsel for the Applicant, Mr. Siddharth Dutta, Ld. Counsel for Respondent No. 2 as well as Mr. Rishabh Tripathi, Ld. Counsel for R-3 & R-5 are present through VC. The R-2 is directed to file written submissions within one week. The written submissions filed by the Applicant as well as Respondent No. 3 and 5 are already on board. List this matter on **08.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)